

SPECIAL BENCH

S-18

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/747(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st
DECEMBER, 2020, 10:30 A.M**

Name of the Company	M. R. TRADING CO. Vs. SHREE PARASHNATH RE-ROOLLING MILLS LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

For Corporate Debtor

Ratnesh Rai, Adv
Anunoy Basu, Adv
Srinjoy Bhattacharya, Adv

ORDER

No representation on behalf of the Operational Creditor. Ld. Counsel for the Corporate Debtor present.

Ld. Counsel for the Corporate Debtor seeks time to file vakalatnama, board resolution and reply. Three weeks time is granted for the same as a last opportunity.

Copy of reply shall be served to the Ld. Counsel for the Operational Creditor.

List this matter for final disposal on 08.02.2021.

Rajasekhar V.K.
Member (Judicial)